

## Statement

Daily power Generation Requirement and Shortage during January to June 1980

	Hydro (MU)	Thermal (MU)	Total (MU)	Unrestricted requirement (MU)	Shortage (MU)	% Shortage
January . . . . .	112.68	175.16	287.84	340.77	52.93	15.53
February . . . . .	113.41	171.28	284.69	341.58	56.89	16.65
March . . . . .	107.06	183.16	290.22	349.75	59.53	17.02
April . . . . .	102.23	181.80	284.03	356.66	72.63	20.36
May . . . . .	100.32	176.13	276.45	343.53	72.08	20.68
June . . . . .	163.00	163.00	269.47	348.06	78.59	22.56

### Import of crude oil

545. SHRI NARSINGH NARAIN PANDEY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether India is likely to import crude oil from new sources to meet the growing demands; if so, the countries with whom the possibilities are being explored;

(b) whether the import bill of oil has been pushed up by Rs. 1000 crores during 1979-80; if so, what are the details in this regard; and

(c) whether the supplies from Middle-east countries have been disrupted; if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Government are exploring the possibility of supplies from sources other than the traditional sources also for obtaining crude oil. It would not be in the public interest to divulge any details at this stage.

(b) The additional outgo of foreign exchange during 1979-80 over and above the foreign exchange budget formulated in March 1979 at the then pre-

vailing prices, has been of the order of Rs. 781 crores approx.

(c) During 1980 there has not been any disruption of crude oil supplies from middle east countries.

### Corruption charges against a senior executive of the Coal India Limited

546. SHRI S. KUMARAN:

SHRIMATI KANAK MUKHERJEE:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether it is a fact that there have been serious charges of corruption against a senior executive of the Coal India Limited;

(b) if so, what are the details in this regard;

(c) whether it is a fact that charges of showing undue favour to M/s. P. K. Mukherji Limited, M/s. Gladstone Lyall and M/s. Indian Air Travels and irregularity in booking air passage have been proved.

(d) if so, what action has been taken against him;

(e) what are the other charges pending against him in the Vigilance Commission; and